

Discharging effluents in Ganga

2502. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that the Central Pollution Control Board (CPCB) has stated in its report submitted to the National Green Tribunal (NGT) that Uttar Pradesh is home to 817 grossly polluting industrial units on or along the river Ganga;

(b) if so, the details thereof;

(c) whether the NGT had directed the Uttar Pradesh Pollution Control Board (UPPCB) to take action against these polluting industrial units in the State discharging effluents into the river and its tributaries; and

(d) if so, the details thereof and the response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) and (b) As reported by the Central Pollution Control Board (CPCB), the board has inventorized 764 grossly polluting industries (GPI) discharging their effluents directly into the River Ganga or through its tributaries like River Ramganga and Kali east, of which 687 GPIs are in Uttar Pradesh. As per the orders of the National Green Tribunal (NGT), the UP Pollution Control Board (UPPCB) has also identified polluting industrial units.

(c) and (d) Yes, Sir. The National Green Tribunal (NGT) has on 6th May, 2014 directed CPCB and Uttar Pradesh Pollution Control Board (UPPCB) to examine the identified 956 units including the 687 GPIs in the state of Uttar Pradesh, which discharge their effluent into the River Ganga and its tributaries and submit a report to NGT.

The CPCB in compliance of the order conducted inspections jointly with UPPCB and the inspection reports have been placed in public domain as directed by the NGT. Further verifications are being carried out by the CPCB and UPPCB in accordance with the latest order of NGT dated 17/11/2014.